

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/MP/2022

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to the Rajasthan Discoms through the Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Limited (RVUNL) referred to as the Procurers' PPA dated 1.11.2013.
- Petitioner : Maruti Clean Coal and Power Limited (MCCPL)
- Respondents : PTC India Limited (PTCIL) and Ors.
- Date of Hearing : **9.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Akanksha V Ingole, Advocate, MCCPL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Anand Ganesan, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL
Ms. Swapna Seshadri, Advocate, RUVNL
Ms. Shivani Verma, Advocate, RUVNL

Record of Proceedings

Since the order in the matter, which was reserved on 19.2.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. During the course of the hearing, the learned counsel for both sides prayed for re-listing the matter for an oral hearing before this coram.
3. Considering the above request, the Commission directed to list the matter on **22.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)